

to receive grant-in-aid from Government.

(b) Gole Market	3
Moti Bagh	3
Sarojini Nagar	2
Kidwai Nagar	1
Kasturba Nagar	1
Netaji Nagar	1
R. K. Puram	1
Sirinivaspuri	1
Thyagaraj Nagar	1
TOTAL	14

Reasons:

— (i) Non-receipt of request for grant-in-aid—6.

(ii) Non-compliance of formalities—2.

(iii) Dispute over election of the Managing Committee/infighting—4.

(iv) Alleged irregularities in expenditure—1.

(v) Alleged misconduct of office bearers—1.

(c) to (e) The complaints received relate to matters referred to in reply to part (b). Since a Government Employees Residents' Welfare Association is a voluntary body, managed independently by an elected managing committee responsible and answerable to the General Body, it is mainly for the Association to sort out its problems. However, the complaints received are got inquired through Area Welfare Officers appointed by Government 'different residential colonies, who advise and assist the Associations to settle their problems/disputes coming in the way of their smooth functioning. The Area Welfare Officers report the result of their efforts to the Chief Welfare Officers, Department of Personnel and administrative reforms who, where need be, intervenes by holding joint discussions with the office bearers of the Associations and the Area Welfare Officers with a view to finding amicable solution to the problems. These arrangements have been working satisfactorily and no further steps are felt necessary or

are proposed for securing proper functioning of the associations.

Margin Money Assistance to Small Scale Industry

@*334. SHRI K. L. N. PRASAD: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have decided to introduce a margin money assistance scheme on soft terms for the revival of the sick small-scale industrial units in the country;

(b) if so, by when the scheme is likely to be introduced;

(c) what are the main features of the scheme; and

(d) to what extent the small-scale units will be benefited?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (d) Yes, Sir.

The details of the Margin Money Scheme for revival of sick small units are being finalised.

Extension of the Sixth Schedule to Tripura

*335. SHRI T. ALIBA IMTI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that people of Tripura have demanded for extension of the provisions of the Sixth Schedule of the Constitution of India to the State of Tripura; and

(b) if so, what action Government have taken in the matter? —:

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI YOGENDRA MAKWANA):

@ Previously Starred Question 216, transferred from the 3rd March, 1981.

(a) and (b) Representations to this effect have been received from certain sections. The State Government have already enacted the Tripwra Tribal Areas Autonomous District Council Act, 1979 which provides the same safeguards for the tribal population and powers and functions of the District Council as in the Sixth Schedule of the Constitution.

Capacity utilisation of Cement industry

*336. SHRI PRAKASH MEHROTRA:

SHRI DINESH GOSWAMI:

Will the Minister of INDUSTRY be pleased to state;

(a) whether Government are aware that the capacity utilisation of cement industry has been coming down from year to year;

(b) if so, to what extent the capacity was utilised each year during the last three years; and

(c) what are the reasons for the declining trend and what steps Government have taken or propose to take to ensure full capacity utilisation keeping in view the shortage of cement in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c) While the capacity utilisation of cement during 1978 and 1979 was 89 per cent and 78 per cent respectively, the utilisation had fallen to about 70 per cent in the early part of 1980. Under utilisation of capacity in cement industry was primarily due to inadequate supply of essential inputs like coal and power and also on account of transportation constraints. Efforts were made to remove the constraints with the result that the capacity utilisation had picked up and it has reached the level of about 80 per cent at the end of the year. Efforts are continuing to make available the essential inputs to ensure still better capacity utilisation.

Implementation of Palekar Award by Danik Basumati of Calcutta

*337. SHRI AHMAD HOSSAIN
MONDAL:

SHRI PRASENJIT BARMAN:

Will the Minister of LABOUR be pleased to state;

(a) whether it is a fact that the "Dainik Basumati", the Bengali daily of Calcutta has implemented the Palekar Award for the journalists particularly in respect of the district level correspondents;

(b) if so, what are the details thereof; and

(c) if the answer to part (a) above in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIRAM DULARI SINHA): (a) According to the information received from the State Government of West Bengal M/s. Basumati Corporation Ltd., have accepted the recommendations of Palekar Tribunals for Working Journalists and Non-Journalist Newspaper Employees.

(b) It is also reported that M/a. Basumati Corporation Ltd. have paid Rs. 60 as advance to its employees subject to adjustment.

(c) Does not arise.

Kota Atomic Power Plant

*338. SHRI KRISHNA NAND
JOSHI:

DR. LOKESH CHANDRA;

Will the PRIME MINISTER be pleased to state;

(a) when was the Kota Atomic Power Plant commissioned;

(b) what is the span of its estimated life; and

(c) what is the number of times the plant broke down since its commissioning?